

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

CP No.66/Chd/Hry/2022

IN THE MATTER OF:

M3M Urbana Condominium Owners Association

...Petitioner

Vs.

M3M India Private Limited

...Respondent

Under Section: 213(b)(i), CA 2013

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 22.05.2024.

-sd-
Court Officer

April 10, 2024
SM